

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

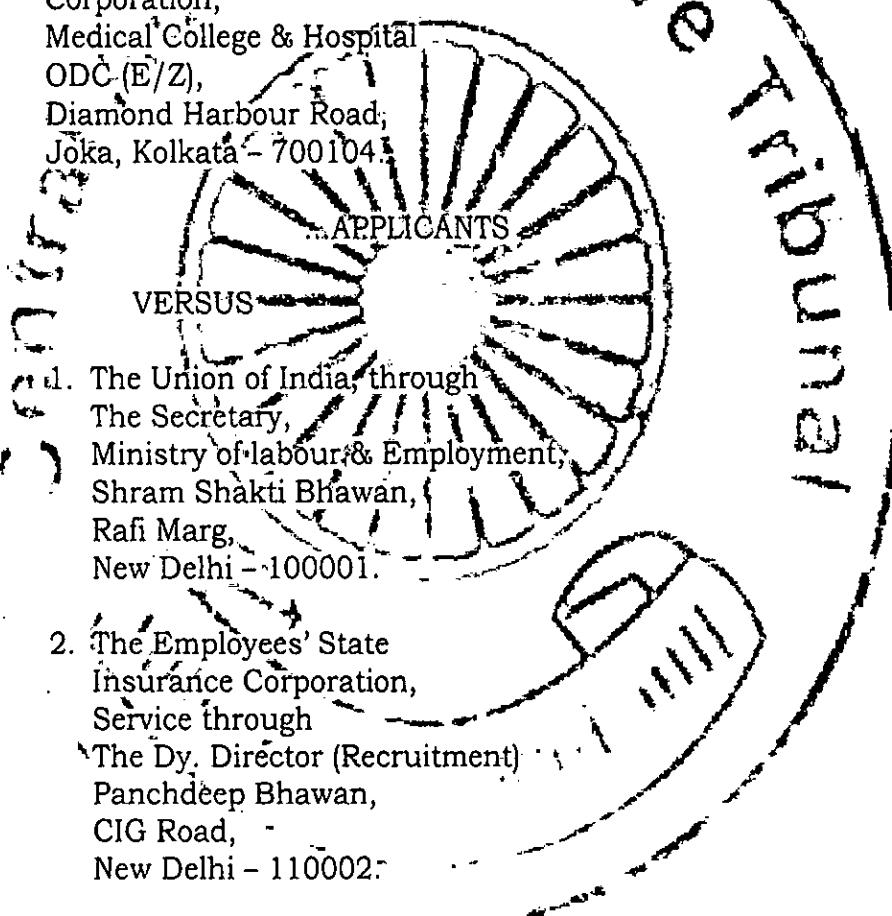
No. TA 350/2/2017

Date of order : 22.5.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

ANIMESH SANYAL @ ANIMESH CHANDRA SANYAL
MALAY KUMAR HALDER
NAMITA DAS
PARTHA MAITY
MADHAI BAKULI
SATYAJIT CHANAK
NIPANKAR JANA
ATANU MAITY

All working for gain at
The Employees' State Insurance
Corporation,
Medical College & Hospital
ODC (E/Z),
Diamond Harbour Road,
Joka, Kolkata - 700104.



1. The Union of India, through
The Secretary,
Ministry of Labour & Employment,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi - 100001.
2. The Employees' State
Insurance Corporation,
Service through
The Dy. Director (Recruitment)
Panchdeep Bhawan,
CIG Road,
New Delhi - 110002.
3. The Secretary,
Ministry of Labour & Employment,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi - 100001.
4. The Director General (Estt-II)
ESI Corporation,
Panchdeep Bhawan,
CIG Road,
New Delhi - 110002.
5. The Joint Director - II,
Employees' State Insurance
Corporation,
Panchdeep Bhawan,

CIG Road,
New Delhi - 110002.

6. The Employees' State Insurance Corporation, Medical College & Hospital ODC (E/Z), Diamond Harbour Road, Joka, Kolkata - 700104.
7. The Medical Superintendent, Employees' State Insurance Corporation, Medical College & Hospital ODC (E/Z), Diamond Harbour Road, Joka, Kolkata - 700104.

RESPONDENTS

For the applicant: Ms. Manika Roy, counsel
For the respondents: Mr. S. Banerjee, counsel

O R D E R (ORAL)

Per Ms. Manjula Das, Judicial Member

This Writ Petition bearing No. WP 17574(W)/2016 has been transferred from Hon'ble High Court to CAT vide order dated 15.9.2016 as the jurisdiction lies before the CAT and accordingly the matter has been registered as TA 350/2/2017.

2. We have heard Ms. Manika Roy, Id. Counsel appearing on behalf of the applicants and Mr. S. Banerjee, Id. Counsel appearing on behalf of the respondents.
3. At the outset Id. Counsel for the applicants fairly submitted that at this stage, the applicants will be satisfied if the applicants are directed to make a comprehensive representation within a period of 15 days from the date of receipt of the copy of this order and the respondent authorities are directed to consider the said comprehensive representation and dispose of the same within a specific time frame.
4. Mr. S. Banerjee, Id. Counsel has no objection if the matter is directed to be decided by the respondent authorities.

By accepting the prayer made by the Id. Counsel for the applicants, we direct the applicants to make a comprehensive representation within 15 days from the date of receipt of the copy of this order. On receipt of such comprehensive representation, the respondent authorities before whom the representation is made, shall consider the same giving due opportunity to the applicants of being heard and dispose of by passing a reasoned and speaking order within a period of three months thereafter. The decision so arrives shall be communicated to the applicant forthwith.

6. It is made clear that we have not gone into the merits of the case and all points are kept open for the respondent authorities to be taken while considering the comprehensive representation.

7. With the above observation and direction the OA stands disposed of. No order as to costs.

(DR. NANDITA CHATTERJEE)
ADMINISTRATIVE MEMBER

(MANJULA DAS)
JUDICIAL MEMBER

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